

DIVISION BENCH  
COURT - I

**O-213**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/141(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	INCOME TAX OFFICER VS THE REGISTRAR OF COMPANIES WEST BENGAL (MUSTY COMMOTRADE PRIVATE LIMITED)
UNDER SECTION	SEC 252 (3) - BY GOVERNMENT BODY

**Appearances (via video conferencing/physically)**

Mr. S.K. Tiwari, Adv. : For Petitioner  
Mr. Jayesh Choradia, Adv.

Mr. M.K. Barua, DROC : For RoC

**ORDER**

1. Ld. Counsel for the petitioner present. Mr. M.K. Barua, DRoC, for the Office of RoC, WB present.
2. When this petition was taken up for hearing, Mr. M.K. Barua, DRoC appearing for the Office of RoC states that the Office of RoC has no objection if this petition is allowed. This statement is taken on record.
3. Heard. **Reserved for orders.**

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**